Statement

The cases registered under the Scheduled Casles and the Scheduled Tribes (Prevention of Atrocities) Act. 1989 and their disposal during 1990

SI.	State/UT	No. of	No. of	No. of	No. of	No.	cases	No. of
N		cases with police during 1990	cases closed alter invesi- galion	cases challan -ed	cases pending for investi- gation	end	ng in acqu ittal	cases pend- ing with court
1.	Andhra Pradesh	17	1	13	3			13
2.	Bihar	392	106	33	253	-	12	338*
3.	Goa	25	1	4	-	-	-	4
4.	Gujarat	356	23	322	II	4	2	336
5.	Haryana	88	8	80	-	2	19	59
6.	Himachal Pradesh	2	_	1	1	_	_	1
7.	Kamataka	129	17	-	112	-	-	-
8.	Kerala	36	-	18	18	-	1	17
9.	Madhya Pradesh	1049	20	935	94	1	-	934
10	Maharashtra	73	-	62	11	-	-	62
11	Orissa	7	-	6	1	-	-	6
12	Punjab	13	4	6	3	-	-	6
13	Rajasthan	1012	363	323	326	13	177	133
14	Tamil Nadu	4	-	3	1	-	-	3
15	Uttar Pradesh	594	89	457	48	2	3	452
16	Dadra & Nagar	1	-	1	-	-	-	1
17	Haveli Delhi		-	-		-	-	1@

Note:- 1. This Act is not applicable to Jammu & Kashmir.

^{2.} Information in respect of other States & UTs is NIL.

^{3.} Information not received from West Bengal.

^{4.@:} Includes transferred cases